

**(Development and  
Regulation)  
Amendment Bill**

omitted. May I draw the attention of the hon. Members to the Statement of Objects and Reasons where it has been clearly stated that it is not the intention of the Government to condone such cases generally. As a matter of fact, in the original statute the provision is already there. We are enlarging the provision so that if any particular industry, on grounds other than misrepresentation of facts discontinues, e.g. stoppage due to strike or lock out, it should also be possible to give the licence again. As Mr. Bansal was saying it is more for regularising rather than considering the application afresh and I can assure the hon. Members that the provision is purely to rectify a legal omission and nothing more than that. It is not considering the whole application *de novo* in cases of factories which have closed down. With these words, Sir, I commend the Bill for the consideration of the House.

**Committee on Private  
Members' Bills and  
Resolutions**

**Mr. Deputy-Speaker:** The question is:

"That the Bill further to amend the Industries (Development and Regulation) Act, 1951, be taken into consideration".

*The motion was adopted.*

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

**SIXTY-SECOND REPORT**

**Shri Jaipal Singh (Ranchi West—Reserved—Sch. Tribes):** Sir, I beg to present the Sixty-second Report of the Committee on Private Members' Bills and Resolutions.

17.02 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Friday, the 16th November, 1956.*